

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 15.3.2019

To,

Ms. Parichita Chowdhwry, Advocate
MSA PARTNERS
C - 66, Ground Floor,
Nizomuddin (East),
New Delhi - 110013

Sir,

Subject: Petition No. 308/GT/2018 (NHPC V. PSPCL) - Approval for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.

Ref: (i) ROP of hearing dated 22.2.2019
(ii) Your letter dated 11.3.2019

With reference to your letter above on the said subject, I am directed to inform that your request for extension of time to file reply has been considered and time for filing the same has been granted till 27.3.2019, with copy to Petitioner. Petitioner shall file it's rejoinder, if any, by 8.4.2019. Parties should complete the pleadings prior to the next date of hearing.

Yours sincerely

Sd/-

(B. Sreekumar)
Deputy Chief (Law)

Copy to:
NHPC Limited,
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003